

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**  
**TELECAST OF RELIGION RELATED CHANNELS**

3455

Shri Kaptan Singh Solanki

Will the Minister of COALCOALINFORMATION AND BROADCASTING be pleased to state :-

(a) whether it is a fact that the foreign television channels of religious effects are being illegally telecasted in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that not only Government is losing revenue due to illegal transmission of Islamic television channels but this also raises security related concerns of the country; and

(d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

( SHRI C.M. JATUA )

(a) & (b): Some instances of unauthorized channels being shown have been brought to the notice of this Ministry. Whenever these instances are noticed State Governments are asked to take strict action against those cable operators who show unauthorized channels. Under the provisions of Cable Television Networks (Regulation) Act 1995 and the Rules framed thereunder, no Satellite TV channel can be telecast in the country unless authorized by the Ministry of Information & Broadcasting.

(c) & (d): No Sir. Government realizes revenue only from channels which are permitted. Though, the transmission of illegal channel is an offence under the Cable Television Networks (Regulation) Act, no security related concern in this respect has been brought to the notice of this Ministry. However, in order to ensure that no unregistered channel is carried on the cable network, monitoring committees have been constituted at the State level and at the District level. The Cable Television Networks (Regulation) Act, 1995 has provision for authorized officers which include District Magistrates, Sub-Divisional Magistrates, Commissioners of Police to take action against the cable operators in case of carriage of unregistered channels.